

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1494/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 6th day of December, 2000

Ms. Kaushalya Ahluwalia
Widow of Late Shri I.S.Ahluwalia
28 Staterton Road
London NW2 5HL
U.K.

... Applicant

(By Shri D.C.Vohra, Advocate)

Vs.

1. Union of India through
The Foreign Secretary
Government of India
Ministry of External Affairs
South Block
New Delhi - 110 011.

2. Chief Controller of Accounts
Ministry of External Affairs
South Block
New Delhi - 110 011.

... Respondents

(By Shri A.K.Bhardwaj, Advocate)

O R D E R (Oral)

This OA can be disposed of on a short ground.
The only grievance survives for the applicant, as
stated by the learned counsel for the applicant, is
that the applicant's family pension has to be revised
in accordance with the orders passed by the Government
of India, in pursuance of the recommendations of the
Fifth Pay Commission.

2. The learned counsel for the respondents
submits that all the claims made by the applicant have
been granted and nothing survives.

3. However, in view of the fact that the
respondents are obliged to pay the family pension in

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accordance with the Government of India's orders, I dispose of the OA with a direction to the respondents that the applicant's case for payment of family pension shall be considered, in accordance with the recommendations of the Fifth Pay Commission, within a period of one month from the date of receipt of a copy of this order. The OA is accordingly disposed of. No costs.



(V. RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

RAO/